Central Administrative Tribunal Calcutta Bench

OA No. 507/96

6-1-2003

Present

Hon'ble Mr.S.Biswas, Member(A)

Hon'ble Mr.A. Sathath Khan, Member(J)

Ram Ashis Singh

-Vs-

E. Rly

For the applicant

Mr.S.K. Dutta

Mr.T.K. Biswas

For the respondent

Mr,P.K.Arora, Counsel

ORDER

Mr.A.Sathath Khan, Member(J):

When the application was taken up for hearing, the hearing counsel for the applicant submitted that the medical examination reports of the applicant be declared as null and void and also directions be issued to the respondents to produce the applicant before the Medical Board and also to direct the respondents to pay the salaries etc. Unfortunately, the applicant died on 31-12-2000 and subsequently Dilip Kumar Singh, Son of Late Ram Ashis Singh and Kumari Prativa Singh, daughter of Late Ram Ashis Singh were substituted by an order of the Tribunal dated 10-7-02 in MA 80/02.

Heard both the learned counsel. In view of the unfortunate death of the original applicant, the relief claimed by the original applicant cannot be granted as the original applicant was to be examined by the medical board. However, the learned counsel for the substituted applicants submits that substituted applicants will be entitled to the salaries for the period from 22-6-94 to 31-7-96. Under the circumstances, we hold that this OA has become infructuous and the same is dismissed.

 $\mathcal{J}_{\mathcal{L}}$

However, we give the liberty to the substitute applicants to make representation to the DRM, Respondent No.3 claiming salaries, increments and other consequential pensionery benefits due to the Original Applicant Late Ram Ashis Singh. The Respondent No.3 is directed to dispose of the same within a period of 8 weeks from the day of receipt of the copy of the order. No costs.

Member(J)

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Member(A)